

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CRI-26-2020**

**In**

**CRIMINAL REVISION APPLICATION No. 50 OF 2014**

Agnelo Augustinho Socorro Godinho **...Applicant**

*Versus*

Special Public Prosecutor & Anr. **.... Respondents.**

Shri Pavithran A. C. Advocate for the Applicant.

Shri Mahesh Amonkar, Special Public Prosecutor for the Respondent No.1-CBI.

**Coram : NUTAN D. SARDESSAI, J.**

**Date : 03<sup>rd</sup> August, 2020**

P.C.:

This is an application for permission to apply for a passport sought by the applicant in a pending Criminal Revision Application No.50 of 2014, challenging the order 'framing of charge'.

2. The learned Special Public Prosecutor submits that he has no objection to the applicant applying for the passport subject to the condition that in the event he intends to travel abroad, he shall seek the permission of the Court

prior to such travel.

3. In view thereof, the application is allowed subject to the condition that in the event the applicant intends to travel abroad, he shall seek prior permission of this Court.

4. The application accordingly stands disposed off.

**Nutan D. Sardesai, J.**

msr.